

ing down their equity holding below 40 per cent are importing majority of their requirements from hard currency areas and majority of their exports are to rupee currency areas; and

(b) if so, the detailed break up of imports and exports of following companies during the last three years separately mentioning both imports and exports from or to hard currency areas as well as rupee currency areas (i) Colgate Palmolive; Nestle; Philips India; Siemens; I.T.C. Ltd; Brooke Bond; and Liptons?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). Import and export data are maintained for country as a whole and not according a classification of companies such as FERA or non-FERA, nor are they maintained company-wise.

Memoranda Pertaining to Income-Tax, Abolition of Sales Tax and Octroi

871. RAM GANESH KAPSE: Will the Minister of FINANCE be pleased to state:

(a) whether Government have received a memorandum from the Delhi Electrical Traders Association and other bodies pertaining to Income-tax, abolition of Sales-tax and Octroi; and

(b) if so, the action taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) A large number of memoranda have been received from various sources suggesting changes in Income-tax and abolition of Sale Tax.

(b) The proposals were examined. Some changes were made in Income-tax law as reflected in the Budget of 1990-91. The proposal to abolish levy of Central Sales Tax

and Delhi Sales Tax was not accepted.

Enquiry into Switch Deals Involving Indian Exporters

872. SHRI PRAKASH KOKO BRAHMBHATT: Will the Minister of FINANCE be pleased to state:

(a) whether the Union Finance Ministry has instituted an enquiry into the switch deals involving Indian exporters and East European buyers:

(b) if so, whether the Directorate of Enforcement has been instructed to investigate the modus operandi of "rupee clearing" trade;

(c) whether the enquiry report has been submitted to Government;

(d) if so, the details thereof; and

(e) the action taken against these held responsible?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). No, Sir.

(c) to (e). Do not arise.

Action Plan to Curb Black Money

873. SHRI PRAKASH KOKO BRAHMBHATT:
SHRI E.S.M. PAKEER MOHAMED:
SHRI HET RAM:
SHRI P. NARSA REDDY:
SHRI KALP NATH RAI:
SHRI D. AMAT:

Will the Minister of FINANCE be pleased to state:

(a) whether Government have pre-